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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No.194/97

IN

D.A.No.1476/92

New Delhi: this the 26<sup>th</sup> day of August 1997

HON'BLE MR.S.R.ADIGE, MEMBER(A)

HON'BLE MRS.LAKSHMI SWAMINATHAN, MEMBER(J)

Shri Narinderpal Singh,  
Junior Engineer(C),  
Div.No.27, (DA),  
8th Floor, MSD Building,  
I.P.Estate,  
New Delhi - 110002

....Applicant.

Versus

1. The Director General of Works No.1,  
CP WD,  
Nimman Bhawan,  
New Delhi,

2. The Secretary,  
UPSC Dholpur House,  
Shahjahan Road,  
New Delhi

.. Review Respondents.

ORDER (BY CIRCULATION)

HON'BLE MR.S.R.ADIGE MEMBER(A)

Perused the RA.

2. None of the grounds contained therein  
brings it within the scope and ambit of Section 22(3)  
(f) AT Act read with Order 47 Rule 1 CPC.

3. In the guise of a RA, the applicant  
has sought to reargue the entire case which is  
not permissible in law.

4. In the absence of the applicant when the  
case came up for hearing, the matter was decided  
on the basis of the available pleadings and the  
submissions made by Respondents' counsel.

5. The RA is rejected.

*Lakshmi Swaminathan*  
( MRS. LAKSHMI SWAMINATHAN )  
MEMBER(J)

*S.R.Adige*  
( S.R.ADIGE )  
MEMBER(A)